

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 1668 OF 2017

(Application for exemption from surrendering)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2017

Malti Tripathi

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mr. Rajat Bhardwaj, Advocate on behalf of Petitioner against the Judgment and Order dated 23rd September, 2016 of the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, Uttar Pradesh in Criminal Appeal No. 1469/2013.

It is submitted that instant matter is tagged with Criminal Misc. Petition No. 17374 of 2016 (Application for exemption from surrendering) as both are arising out of common order, hence listed together.

It is submitted that Crl. Misc. Petition No. 17374 of 2016 (Application for exemption from surrendering) arising out of common order was listed before the Hon'ble Judge in Chambers on 7th November, 2016 when his Lordship was pleased to grant eight weeks' time to the Petitioner to surrender. Matter is pending for hearing. Copy of Record of Proceedings dated 7th November, 2016 is enclosed herewith for kind perusal of the Hon'ble Court.

It is lastly submitted that Mr. Harish Pandey, Advocate has filed caveat on behalf of the complianant.

The application for exemption from surrendering above mentioned is listed before the Hon'ble Judge in Chambers with this office report.

DATED this the 31st day of January, 2017.

COPY TO:Mr. Rajat Bhardwaj, Advocate
Mr. Harish Pandey, Advocate

ASSISTANT REGISTRAR

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